



The Orissa Gazette

EXTRAORDINARY

PUBLISHED BY AUTHORITY.

CUTTACK, MONDAY, NOVEMBER 9, 1942.

HOME DEPARTMENT.

SPECIAL SECTION.

NOTIFICATIONS.

The 9th November 1942.

No. 3913-C.—In exercise of the powers conferred by clause (b) of sub-rule (1) of rule 41 of the Defence of India Rules, the Governor of Orissa is pleased to prohibit the printing or publishing by any printer, publisher or editor, unless officially announced, of—

- (1) any report of interruption of any kind to road and railway communications;
- (2) any report of acts of sabotage or attempted sabotage directed at railways, military or civil aerodromes, power houses, water-supply installations, telegraph and telephone lines, or any other public utility service; and
- (3) any report of a strike or interruption of work in factories engaged in producing materials required for military purposes.

The 9th November 1942.

No. 3914-C.—In exercise of the powers conferred by clause (a) of sub-rule (1) of rule 41 of the Defence of India Rules, the Governor of Orissa is pleased to require that any matter relating to the mass movement sanctioned by the All-India Congress Committee and containing any reference to—

- (1) the alleged excessive use or misuse of their powers by the police, or other Government servants or by troops, or
- (2) the treatment and condition of persons detained under rule 26 of the Defence of India Rules or otherwise confined in any jail or sub-jail,

shall, before being published in any newspaper, be submitted by the editor for scrutiny, by the Provincial Press Adviser if the newspaper is published at Cuttack, or by the District Press Adviser if the newspaper is published elsewhere than at Cuttack.

By order of the Governor,
J. BOWSTEAD,
Chief Secretary to Government.